

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 393 OF 2017 &
IA NO. 1328 OF 2018

Dated: 9th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Guttaseema Wind Energy Co. Pvt. Ltd.

.... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. Srinivas R. Rao
Mr. Abid Ali Beeran P

Counsel for the Respondent(s) : Ms. Neha Garg
Ms. Parichita Chowdhury
h/f Anand K. Ganesan for R-1

Ms. Ragima.R for R-2 & R-5

ORDER

(IA NO. 1328 OF 2018- Delay in filing reply)

Learned counsel, Ms. Ragima R., appearing for the Respondent Nos. 2 & 5 submitted that, there is a delay of 131 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for Respondent Nos. 2 & 5, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent Nos. 2 & 5 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 393 OF 2017

The learned counsel appearing for the Appellant prays for four weeks time to enable him to file his rejoinder.

Submission of learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder by 12.11.2018, after duly serving copy on the other side

List the matter on **14.11.2018** as agreed by learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/js

(Justice N. K. Patil)
Judicial Member